

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 336 of 2011-DB

[Arising out of Order-in-Original/Appeal No 09-MP-VAPI-2010 dated 24.11.2010 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI]

Chandra Pretecto Limited

.... Appellant

Survey No. 139/2, Umarkui Road, Athola,
SILVASSA, DADRA & NAGAR HAVELI

VERSUS

Commissioner of Central Excise & ST, Vapi

.... Respondent

4th Floor...Adharsh Dham Building,
Opp. Town Police Station, Vapi-Daman Road, Vapi
Vapi, Gujarat -396191

APPEARANCE :

None for the Appellant
Shri R P Parekh, Superintendent (AR) for the Revenue.

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING / DECISION : 03.08.2022

FINAL ORDER NO. A/10921 / 2022

RAMESH NAIR :

Shri R P Parekh, learned Superintendent (AR) appearing on behalf of the Revenue submits that the Company has wound up as per the Hon'ble Kolkata High Court order dated 11.07.2017. Accordingly, he prays that the appeal should be abated as per Rule 22 of CESTAT Procedure Rules, 1982. He also submits that the appeal of the Director involves an amount of 10 Lakh and the same may be transferred to Single Member Bench.

2. Considering the submission made by learned Authorised Representative the appeal stands abated and disposed of accordingly. The appeal of Director Shri Mukul Gupta transferred to Single Member Bench.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**